

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**E.A. No. 10/2023**

**in**

**O.A. No. 214/2021**

**In the matter of:**

Shailesh Singh

..... Petitioner

Versus

Central Pollution Control Board & Ors.

....Respondents

**NDOH:- 20.10.2023**

**INDEX**

S. No.	Particular	Page No.
1	Action Taken Report on behalf of the Delhi Pollution Control Committee terms of the order dated 11.07.2023	1-4
2	<b><u>ANNEXURE-1</u></b> Copy of the report of the Joint Committee dated 07.08.2023	5-11
3	<b><u>ANNEXURE-2</u></b> Copy of the minutes of the meeting taken by MS, DPCC dated 06.09.2023	12-13
4	<b><u>ANNEXURE-3</u></b> Copy of the SCN dated 15.09.2023 issued by the DPCC	14-15
5	<b><u>ANNEXURE-4</u></b> Copy of sample analysis report dated 11.09.2023 submitted by Project Proponent.	16
6	<b><u>ANNEXURE-5</u></b> Copy of the consent order dated 22.09.2023	17

Filed by:

(Delhi Pollution Control Committee)

New Delhi:

Dated: 19.10.2023.

(7)

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**E.A. No. 10/2023**

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**O.A. No. 214/2021**

**In the matter of:**

Shailesh Singh

..... Petitioner

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Central Pollution Control Board

&Ors. ....Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE (DPCC)**

1. That this Hon'ble Tribunal has taken up the matter on 11.07.2023 and pleased to direct the CPCB and DPCC to take further necessary action.
2. That in compliance to the order passed by this Hon'ble Tribunal, dated 11.07.2023, the Joint Committee of officials of CPCB and DPCC had inspected the unit on 07.08.2023. Copy of the report of the Joint Committee dated 07.08.2023 is enclosed herewith as **Annexure-1.**

The observations/present status against recommendations made by the Joint Committee on 08.06.2023 are given below:

<b>Recommendations given by Joint Committee on 08.06.2023</b>	<b>Compliance status as observed by Joint Committee from inspection dated 07.08.2023</b>
MCD should install "Bio-methanation Plant" to treat wastes such as rumen, stomach & intestine contents, dung, agricultural residues, etc. at earliest	Bio-methanation Plant not installed to treat wastes such as rumen, stomach & intestine contents, dung,

*Becky*

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and should submit detailed plan with regard to utilization of the by-products beyond NCR if used as a fuel.	agricultural residues, etc.  In this regard, no detailed plan submitted.
MCD should deposit Environmental Compensation of Rs. 50 lakhs imposed by DPCC for non-installation of bio-methanation plant.	No EDC deposited for non-installation of bio-methanation plant.
The discharge of effluents should meet the prescribed notified standards.	Analysis report of treated/untreated wastewater received from DPCC lab. on 25.08.2023 show parameters are not meeting the prescribed standards except pH.
Retention capacity of treated water needs to be increased by MCD for 15 days as per the "Guidelines for Utilisation of treated Effluents in Irrigation" framed by CPCB in the matter of OA No. 348/2017	Only 850 KL overall has been identified by MCD for storing treated water during monsoon & winter seasons.
The waste water quality at inlet has low level in terms of BOD, COD, this does not represent ideal concentration of waste water from a Slaughter House. Therefore, MCD should engage an expert government agency of this field, say CLRI, Chennai for Environmental Audit of the Plant including ETP performance evaluation. The report to be submitted to CPCB & DPCC within a period of 3 months.	Inspection could not ascertain the reasons for low level MCD/Concessionary are advice to have study done.
To carry out the calibration of the OCEMS, on regular basis and inform to CPCB & DPCC.	Calibration certificate attached.
To installed flow meter at the inlet of pipeline, through which the effluent is being passed for Ghazipur dumpsite and maintain logbook of the same.	Flowmeter not installed at the inlet of pipeline, through which the effluent is being passed for Ghazipur dumpsite. No logbook provided for the same during inspection.

*baul*

(3)

3. That, subsequent to above joint inspection, a meeting was called by the Member Secretary, DPCC with MCD officials. The issues of non-installation of bio-methanation plant, by-pass at two locations of ETPs of Slaughterhouse & Rendering Plant, non-submission of EDC for non-installation of bio- methanation plant, non-submission of water balance, getting performance study of the wastewater treatment plants through CLRI etc. were discussed in detailed manner alongwith the compliance of remaining recommendations of the Joint Committee. MCD was asked to rectify all the deficiencies observed during inspection by the Joint Committee of officials of CPCB & DPCC, implement recommendations made by the Joint Committee in the year 2022, submit compliance status of conditions stipulated in the CTO and directions issued by Hon'ble NGT, MCD has been asked to submit an undertaking, within 7 days, covering all the said issues indicating time targets for each of the tasks along with the treated effluent analysis reports of both slaughterhouse and rendering plant. Copy of the minutes of the meeting dated 06.09.2023 is enclosed herewith as **Annexure-2**. In the meeting it was decided:

- (a) Regular operation of treatment plants of Slaughterhouse as well as Rendering Plant in a professional manner without by-passing the effluents.
- (b) Submission of details of groundwater extraction since commissioning of the Slaughterhouse and Rendering Plant till permission by DJB.
- (c) Deposition of EDC of Rs. 50 Lakhs imposed for non-installation of bio-methanation plant.

4. Based on the findings of the inspection by the Joint Committee, a SCN was issued for rectification of the deficiencies and submission of treated effluent analysis report vide letter dated 15.09.2023 to MCD and Occupier of the plant. Copy of the SCN dated 15.09.2023 is enclosed herewith as **Annexure-3**.

*Wally*

5. That MCD and Operator have submitted the detailed replies with respect to Show Cause Notice issued by DPCC on 19.09.2023. The operator submitted test report<sup>dated</sup> 11.09.2023 a copy of which is enclosed as Annexure-4 in view of the same, DPCC extended the validity period of Consent to Operate on 22.09.2023 only for a period of six months. Copy of the consent order dated 22.09.2023 is enclosed herewith as Annexure-5.
6. That to verify the contents of the reply, another inspection was carried out by the Joint Committee on 05.10.2023. Samples were also drawn by the said Committee and submitted in the laboratories of CPCB and DPCC. The analysis results are awaited for finalisation of the report of the Joint Committee.
7. That three weeks of time is required to finalize the inspection report and taking action subsequently. The above said status report may kindly be taken on record.



Dr. B.M.S. Reddy  
Sr. Environmental Engineer  
DPCC

Annexure-1

**Joint Inspection Report of Ghazipur Slaughterhouse (Municipal Corporation of Delhi (MCD)), Ghazipur, Delhi – 110096**

**In compliance of Hon'ble NGT order dated 11.07.2023 in E.A. No. 10/2023 in O.A. No. 214/2021 in the matter of Shailesh Singh Vs. CPCB & Ors.**

**Background**

The Hon'ble NGT in E.A. No. 10/2023 in O.A. No. 214/2021 order dated 11.07.2023 in the matter of Shailesh Singh Vs. CPCB & Ors, passed the following order:

*"..... We find that report has not explained the facts as per order dated 4.07.2023 particularly with reference to operation of Nano filtration plant and incorporating conditions on utilization of treated effluents within the premises and for utilization at other locations and mentioning in CTO.*

*Similarly, waster balancing has not been detailed out. Water consumption for September, 2021 has been 342 KLD and what is the present level of water being consumed from borewell and through tankers (if any), has not been mentioned. Further CTO has been granted for discharge of 929.5 KLD industrial effluent which is very high considering that nano filtered water has to be recycled back to a maximum extent. Thus more factual report is necessary.*

*3. Learned Counsel for the applicant has submitted that no action has been taken by the Authorities to execute the order. Learned counsel for the Respondents has submitted that actions have been taken by the authorities and matter is in process for taking further remedial action in accordance with the order of this Tribunal.*

*4. An I.A. No. 620/2023 has been filed with a prayer to extend time for implementation of Biomethanation plant/Ingesta/Dung Drying Plant by another six months.*

*5. Since the authorities have to take action according to the internal departmental rules thus initially, we grant three months time to take further necessary action in compliance of the order and further have to submit report with all details after three months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in).*

*DPCC and CPCB need to continue the monitoring on regular bases and give status of water balancing and proper CTO conditions.*

*6. List this matter on 20th October, 2023."*

In compliance of the aforesaid order of Hon'ble Tribunal, inspection of the Slaughterhouse was carried out on 07.08.2023 by the Joint Committee comprising officer CPCB and DPCC namely; Shri Y.N. Mishra, Scientist 'C', CPCB and Shri R. K. Sharma, Environmental Engineer, DPCC. During the inspection the unit was found operational.




### Details about M/s Delhi Food Processing Complex (Meat), MCD, Ghazipur, Delhi

Municipal Corporation Delhi (MCD) is responsible for providing various civic services within the limits of the Corporation of Delhi including creation of required infrastructure for a modern slaughterhouse facility and its operation. For environmental, health and regulatory reasons, it was decided to relocate the then 'Idgah Slaughterhouse' to Ghazipur, Delhi by constructing a modern slaughterhouse and to provide the wholesome meat for population of Delhi as well as ensuring the highest standards for hygiene and safety, operational efficiency and environmental management.

The MCD and M/s. Qureshi Intl DS-Max FNF Consortium Pvt. Ltd. (referred as 'the Unit') have mutually agreed for the lease agreement which commenced from 19 January, 2020 at Delhi. The unit has infrastructure for production of frozen boneless buffalo meat, poultry feed supplement (PFS), tallow and blood meal. The details of the unit are as follows:

General Information		
1	Raw material	Live Buffaloes (Halal method) Live Sheep/Goats – (Halal method) Live Sheep/Goats – (Jhataka method)
2	Consented production capacity for Products/By-products	The details provided by the unit are mentioned below: Frozen Meat - Nil Bone Meal - Nil Tallow - Nil Blood Meal - 4 MT/Day (By-product)  The unit is also engaged in processing of dead animals by Rendering Plant, lifted from the various locations of NCT of Delhi. The consent is valid upto 13.09.2023 for maximum rendering capacity of 200 large & small animals per day ( <b>Annexure - 1</b> ).
3	Consented Slaughtering capacity	As per the information provided by MCD:  Live Buffaloes (Halal method) – 500 per shift Live Sheep/Goats – (Halal method) – 3000 per shift Live Sheep/Goats – (Jhataka method) – 1500 per shift  (Normally, two shifts are operated per day) ( <b>Annexure – 2</b> ) Slaughtering of buffalo and sheep/goat was in progress at the time of inspection
Information pertaining to water consumption and wastewater generation		
4	Freshwater source & consumption (KL/day)	<ul style="list-style-type: none"> <li>02 bore wells of 7.5 HP each provided with electromagnetic flow meters. 01 bore well sealed in slaughterhouse premises by DJB.</li> <li>Fresh water consumption could not be calculated as slaughtering of animals was in progress.</li> </ul>
5	Type of flow meter(s)	Electromagnetic flow meters installed on both the bore wells.
6	Flow meter Reading (s)	Bore well 1- Total flow - 11078.074 m <sup>3</sup> Bore well 2 – Total Flow – 23255.112 m <sup>3</sup> (Cumulative readings as on 07.08.2023) ( <b>Annexure – 3 (g)</b> )
7	Status of NOC from CGWA/Delhi Jal	Permission granted by Delhi Jal Board upto 2 years from date of issuance i.e. . ( <b>Annexure – 4</b> )

	Board for ground water extraction	
8	Consented wastewater discharge (KLD)	Domestic: 28 KLD; Industrial: 929.5 KLD
9	Consent Status under the Water Act, 1974	The Consent issued by the DPCC is valid up to 13.09.2023 <b>(Annexure - 1 &amp; 2).</b>
10	Treated Wastewater discharge (KL/day)	The quantity of treated wastewater could not be calculated due to non-installation of flow meters at the outlet of the pipeline from which water is being sprayed in the Ghazipur dumpsite.
11	ETP details	<ul style="list-style-type: none"> <li>✓ During the inspection, some unit of ETP found defunct / non-operational. It was observed that the untreated effluent discharged into open drain leading to River Yamuna at Lat: 28.6285333; Long: 77.3329325. <b>(Annexure - 3(a)).</b></li> <li>✓ Screen chamber of the ETP was found non-operational. <b>(Annexure - 3(b)).</b></li> <li>✓ Oil &amp; Grease Trap (OGT) found non-operational. Skimmer of the OGT found dried up while slaughtering was going on. Addition of fresh water observed in the OGT. Clean water observed in OGT installed before the reaction tank. Sample collected from the same for analysis. <b>(Annexure - 3(c)).</b></li> <li>✓ Waste water was found to be recirculating inside the reaction tank. <b>(Annexure - 3(c)).</b></li> <li>✓ By-pass observed for the effluent coming from the rendering plant at Lat: 28.6285359 Long: 77.3329318. Sample collected from the same for analysis. <b>(Annexure - 3(d)).</b></li> <li>✓ The 250 KLD ETP installed for the Rendering Plant found non-operational.</li> <li>✓ For sludge thickening, 03 Centrifuges installed out of which only 01 centrifuge found operational. However, no sludge generation observed in the ETP's sludge thickening unit located behind the DAF. <b>(Annexure - 3(e)).</b></li> <li>✓ Process flow diagram of the ETP as available near OCEMS and UF, Nano-filtration &amp; RO plants attached for reference. <b>(Annexure - 3(f)).</b></li> <li>✓ At the outlet of the ETP flow meter installed gave a reading of 176547.07 m<sup>3</sup> &amp; sample collected from the same for analysis.</li> <li>✓ For groundwater extraction, the unit has installed three borewells inside their premises. Out of the 3 borewells, 02 found operational with flowmeter readings as 11078.074 m<sup>3</sup> &amp; 23255.112 m<sup>3</sup> whereas 01 borewell found sealed. <b>(Annexure - 3(g)).</b></li> <li>✓ For tertiary treatment, the unit installed RO plant as well as Nano-filtration plant.</li> </ul>
12	Mode of Effluent disposal	<p>During the inspection, ETP of Slaughterhouse found defunct / non-operational. The untreated effluent being discharged into open drain leading to River Yamuna. <b>(Annexure - 3(a))</b></p> <p>Another bypass found for waste water coming from rendering plant at Lat: 28.6285359 Long: 77.3329318. Sample collected from the same for analysis. <b>(Annexure - 3(d))</b></p>
13	Odour Control	The Unit has not provided bio-filters to suppress/control the odour

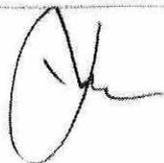



		from rendering plant.
<b>Information pertaining to Air Pollution</b>		
14	Source of Air Pollution, details of fuel and status of APCDs	<ul style="list-style-type: none"> <li>Two boilers of 12 TPH and 10 TPH capacity installed by the unit.</li> <li>PNG is being used as fuel in a boiler of 12 TPH and Light Diesel Oil (LDO) is used in another boiler.</li> <li>Flue gases are discharged into the ambient air through a common stack of 30 mts. height.</li> <li>The unit has provided 05 DG sets capacity of 500 KVA each. All DG sets have acoustic enclosures. Light Diesel Oil (LDO) is being used as the fuel in DG sets.</li> </ul>
<b>Information pertaining to ETP sludge and other solid waste</b>		
15	Quantity of ETP sludge	For sludge thickening, 03 Centrifuges installed out of which only 01 centrifuge found operational. However, no sludge generation observed in the ETP's sludge thickening unit located behind the DAF unit. No logbook provided during inspection regarding sludge management. <b>(Annexure – 3(e))</b>
16	Nature of waste	Organic
17	Facility for storage/ disposal /treatment	Small storage area has been provided for ETP sludge and other wastes. However, no sludge generation observed in the ETP's sludge thickening unit located behind the DAF unit. No logbook provided during inspection regarding sludge management. <b>(Annexure – 3(e))</b>

The observations/present status against recommendations made by the Joint Committee on 05.07.2022 is given below:

Recommendations given by Joint Committee on 05.07.2022	Compliance status as observed by Joint Committee from inspection dated 07.08.2023
1. Project Proponent (PP) / MCD have to file fresh application for renewal of Consent to Operate with all test reports one month prior to the expiry of the CTO without fail.	Fresh application was filed by the Project Proponent on 18.08.2022 with all the test reports.
2. DPCC has revoked/ withdraw Consent to Operate in compliance of the Hon'ble Green Tribunal order dated 13.05.2022. in view of the recent order of Hon'ble Tribunal, DPCC has to issue amended Consent with the conditions as specified in the order dated 04.07.2022 with the previous validity	DPCC has issued renewed CTO to MCD on 22.12.2022 with amended consent conditions as specified in the order dated 04.07.2022 valid upto 13.09.2023.
3. The NGT has modified the direction wrt adoption of ZLD system as condition for operation of the plant. While reiterating the direction for 100% recirculation/reuse of treated water, which will be added as consent condition, treated wastewater	As observed during the inspection, MCD has installed Nano Filtration and RO plants. Wastewater treated by ETP is being passed through Nano Filtration for recirculation/reuse in slaughtering area. Samples collected from

<p>from wastewater treatment plant may be passed through nano filtration and RO as per the guidelines of CPCB. This may be installed by the MCD within six months and DPCC will add this in the revised consent conditions.</p>	<p>both the plants for analysis during the inspection.</p>
<p>4. Hon'ble Tribunal directed that, in case entire treated water is not utilized within the plant, there should be a proper destination for use of such treated water by the MCD for gardening etc. DPCC will add this in the revised consent conditions and MCD will submit an undertaking in this regard within two weeks for utilization of the treated water in horticulture/gardening and storage of treated water. However, the unit shall make provision for storage of the treated water during monsoon &amp; winter seasons.</p>	<p>Conditions added by DPCC in the revised consent.</p> <p>Unit has provided 850 KL storage overall for storing treated water during monsoon &amp; winter seasons.</p>
<p>5. Hon'ble Tribunal directed that, only potable water may be used for washing of meat etc. and for drinking purposes. DPCC will add this in the revised consent conditions. The MCD will assess the quantity of the potable water consumption on daily basis and inform the same to DPCC as well as Delhi Jal Board within a week after resumption of the plant.</p>	<p>Data not submitted on daily basis. DPCC has updated this condition in the revised Consent valid upto 13.09.2023. Month-wise data as provided is attached as <b>Annexure – 5</b>.</p>
<p>6. With regard to installation of "Bio methanation Plant" to produce bio-gas from the huge quantity of dung produce at the time of the commissioning of the plant, the MCD/Project Proponent should install "Bio methanation Plant" / "Ingesta/ Dung Drying Plant" within three months and should submit detail plan with regard to utilization of the by-products beyond NCR if used as fuel. Further, the MCD should deposit Environmental Compensation imposed by DPCC for non-installation of bio-methanation plant.</p>	<p>The unit has not installed bio-methanation plant/ ingesta/ dung-drying plant for management of animal wastes generated during slaughtering operations. Due to which wastes are currently sent to Ghazipur dumpsite in the vicinity of the slaughterhouse.</p>




Also, the observations/present status against recommendations made by the Joint Committee on 08.06.2023 are given below:

Recommendations given by Joint Committee on 08.06.2023	Compliance status as observed by Joint Committee from inspection dated 07.08.2023
1. MCD should install "Bio-methanation Plant" to treat wastes such as rumen, stomach & intestine contents, dung, agricultural residues, etc. at earliest and should submit detailed plan with regard to utilization of the by-products beyond NCR if used as a fuel.	Bio-methanation Plant not installed to treat wastes such as rumen, stomach & intestine contents, dung, agricultural residues, etc.  In this regard, no detailed plan submitted.
2. MCD should deposit Environmental Compensation of Rs. 50 lakhs imposed by DPCC for non-installation of bio-methanation plant.	No EDC deposited for non-installation of bio-methanation plant.
3. The discharge of effluents should meet the prescribed notified standards.	Analysis reports from CPCB & DPCC labs. are awaited for samples collected during inspection dated 07.08.2023.
4. Retention capacity of treated water needs to be increased by MCD for 15 days as per the "Guidelines for Utilisation of treated Effluents in Irrigation" framed by CPCB in the matter of OA No. 348/2017.	Only 850 KL overall has been identified by MCD for storing treated water during monsoon & winter seasons.
5. The waste water quality at inlet has low level in terms of BOD, COD, this does not represent ideal concentration of waste water from a Slaughter House. Therefore, MCD should engage an expert government agency of this field, say CLRI, Chennai for Environmental Audit of the Plant including ETP performance evaluation. The report to be submitted to CPCB & DPCC within a period of 3 months.	The quality of wastewater at inlet having low level of BOD, COD, the unit has not engaged any expert agency like CLRI, etc. for environmental audit till date. No report in this regard submitted to CPCB & DPCC till date. The three (3) months' time given for this recommendation will expire on 07.09.2023 (Annexure – 3(a) and 3(d)).
6. To carry out the calibration of the OCEMS, on regular basis and inform to CPCB & DPCC.	Calibration certificate attached as Annexure 7.
7. To installed flow meter at the inlet of pipeline, through which the effluent is being passed for Ghazipur dumpsite and maintain logbook of the same.	Flowmeter not installed at the inlet of pipeline, through which the effluent is being passed for Ghazipur dumpsite. No logbook provided for the same during inspection.




During the inspection, samples were collected jointly by CPCB and DPCC

The inferences from analysis reports of freshwater, wastewater, treated wastewater & nano-filtered and RO treated water are as under:

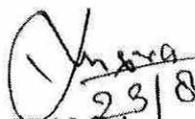
**Bacteriological quality of Drinking water as per BIS (2012 (IS 10500 : 2012) (Analysed in the Laboratory of CPCB)**

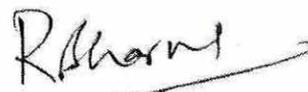
S.No.	Parameters	Fresh Water used in Slaughtering area	Nano Filtration		RO Filtration	
			Inlet	Outlet	Inlet	Outlet
1	Total Coliform MPN/100ml	170	16000	1.8	5400	240
2	Fecal Coliform MPN/100ml	140	16000	1.8	2200	13
3	E. Coli MPN/100ml.	140	550	1.8	270	9.3

**Conclusions:**

1. During joint inspection, untreated effluent was found to be bypassed from slaughtering area and rendering plant in to open drain leading to River Yamuna, having Lat: 28.6285333 Long: 77.3329325 and Lat: 28.6285359 Long: 77.3329318, respectively.
2. As per the direction of Hon'ble NGT's order dated 11.07.2023, a detailed water balancing could not be carried out due to the presence of by-pass at two locations and non-installation of flow meters at the outlet of the pipeline from which water is being sprayed in the Ghazipur dumpsite

In view of the non-compliances observed, action as deemed fit may be initiated by DPCC being the regulatory agency of NCT of Delhi.

  
23/8/2023  
YN Mishra  
Scientist 'C'  
CPCB, Delhi

  
RK Sharma  
SEE  
DPCC, Delhi

**Minutes of meeting dated 06.09.2023**

**Sub: Operation of Ghazipur Slaughterhouse and Rendering Plant along with observations & recommendations of Joint Committee constituted in O.A. No. 214/2021 of Hon'ble NGT**

A meeting with MCD officials was taken by MS, DPCC, on 06.9.2023 at 11.00 AM in the chamber at Delhi Secretariat, to ponder upon operational issues of Slaughterhouse and Rendering Plant at Ghazipur along with observations & recommendations of Joint Committee constituted in O.A. No. 214/2021 of Hon'ble NGT. The meeting was attended by the senior officers of MCD and WMC-III, DPCC. List of the people attended the meeting is enclosed as **Annexure-1**.

The issues of non-installation of bio-methanation plant, by-pass at two locations of ETPs of Slaughterhouse & Rendering Plant, non-submission of EDC for non-installation of bio-methanation plant, submission of water balance, getting performance study of the wastewater treatment plants through CLRI etc were discussed in detailed manner alongwith the compliance of remaining recommendations of the Joint Committee.

MCD was asked to rectify all the deficiencies observed during inspection by the Joint Committee of officials of CPCB & DPCC, Comply/implement recommendations made by the Joint Committee in the year 2022, submit compliance status of conditions stipulated in the CTO and directions issued by Hon'ble NGT, MCD has been asked to submit an undertaking, within 7 days, covering all the said issues indicating time targets for each of the tasks along with the treated effluent analysis reports of both slaughterhouse and rendering plant. Further, the MCD has been asked to do the following:

1. Regular operation of treatment plants of Slaughterhouse as well as Rendering Plant in a professional manner without by-passing the effluents.
2. Submission of details of groundwater extraction since commissioning of the Slaughterhouse and Rendering Plant till permission by DJB.
3. Deposition of EDC of Rs. 50 Lakhs imposed for non-installation of bio-methanation plant.

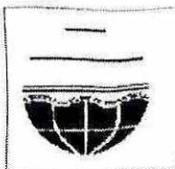
31

**Subject:** Meeting with MCD to discuss the compliance w.r.t operation of Gajapur Slaughter House and Rendering Plant and observations and recommendations of Joint Committee constituted in E.A no. 10/2023 in O.A No. 214/2021 of Hon'ble NGT in the chamber of Member Secretary (DPCC)

Date: 06.09.2023

Time: 11:00 AM

S.No	Name and Designation	Organization	E-mail	Contact No.	Signature
1.	Dr. K. S. Singh Member Secretary	MCD		9717786993	ks
2.	Dr. V. K. Singh Add. Secy (HS)	MCD		9717787477	VKS
3.	Dr. Sanjeev Singh Dr. Secy (HS)	MCD		9717787499	Sanjeev
4.	R. K. Sharma	Member Secretary DPCC		9717593532	RS
5.					
6.					
7.					



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
 ( visit us at website : <http://dpcc.delhigovt.nic.in/> )

(14)

F. No. DPCC/WMC-3/52/2020/ 6809-12

Dated: 15/9/23

**Subject: SCN for levying of Environmental Compensation (EC) - Show Cause Notice, for closure/rectification of deficiencies, u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended to date**

Municipal Corporation of Delhi has established a slaughterhouse at Ghazipur and is operating the same. The slaughterhouse was inspected by the Joint Committee, constituted by the Hon'ble National Green Tribunal in OA No. 214/2021 titled as "Shailesh Singh Vs Central Pollution Control Board & Ors", on 07.08.2023 and following were observed:

1. During the inspection, ETP found defunct / non-operational as there is no sludge generation. It was observed that the untreated effluent discharged into open drain leading to River Yamuna at Lat: 28.6285333; Long: 77.3329325.
2. Screen chamber of the ETP was found non-operational.
3. Oil & Grease Trap (OGT) found non-operational. Skimmer of the OGT found dried up while slaughtering was going on. Addition of fresh water observed in the OGT. Clean water observed in OGT installed before the reaction tank. Sample collected from the same for analysis.
4. Wastewater was found to be recirculating inside the reaction tank.
5. By-pass observed for the effluent coming from the rendering plant at Lat: 28.6285359 Long: 77.3329318 too.
6. The 250 KLD ETP installed for the Rendering Plant found non-operational.
7. For sludge thickening, 03 Centrifuges installed out of which only 01 centrifuge found operational. However, no sludge generation observed in the ETP's sludge thickening unit located behind the DAF.
8. Process flow diagram of the ETP available near OCEMS and UF, Nano-filtration & RO plants.
9. At the outlet of the ETP flow meter installed gave a reading of 176547.07 m<sup>3</sup> & sample collected from the same for analysis.
10. For groundwater extraction, the unit has installed three borewells inside their premises. Out of the 3 borewells, 02 found operational with flow meter readings as 11078.074 m<sup>3</sup> & 23255.112 m<sup>3</sup> whereas 01 borewell found sealed.
11. For tertiary treatment, the unit installed RO plant as well as Nano-filtration plant.
12. The Unit has not provided bio-filters to suppress/control the odour from rendering plant.
13. For sludge thickening, 03 Centrifuges installed out of which only 01 centrifuge found operational. However, no sludge generation observed in the ETP's sludge thickening unit located behind the DAF unit. No logbook provided during inspection regarding sludge management.

Samples of ETP effluent, by-passes and other treatment units collected by Joint Committee were tested & analysed and the results have established that the **parameters namely Total Suspended Solids (TSS) -104 (50.0 mg/l), Chemical Oxygen Demand (COD) -320 (250.0 mg/l), Bio-chemical Oxygen Demand (BOD) - 66 (30.0 mg/l) and Total Phosphates - 28.7 (5.0 mg/l) to be non-compliant compared to the notified standards as per CTO.**

Further, Jamia Millia Islamia University (CPCB empanelled third party agency) had inspected the unit, which falls in the Grossly Polluting Industry (GPI) category, earlier on 14.05.2023. Copy of the report is enclosed for ready reference. Following are the observations of the said third party agency:

1. Main pumps and stand-by pumps were not operational.
2. All the units (working & stand-by) of dosing system (Tanks and pumps) were found on-functional and non-operational.

*Handwritten signature*

3. Poly Electrolyte dosing tanks were not operational during visit.
4. DAF-I & DAF-II were not operational and found dried up since ages.
5. Centrifuge Pump: Out of 03 Nos. pumps one pump was working but system was dried up showing it has not been used since long.
6. UASB: UASB-A: Dried up & Corroded, UASB-B: Sample taken for analysis, was found operational, UASB-C: Dried up.
7. Baffle tank was not having any chlorine dosing system.
8. Two streams of outlet found entering in the treated water tank, only one outlet was having flow meter that too not accessible to take reading.
9. Tertiary treatment is not installed.
10. Two different pipes/inlets found in the OCEMS sensor treated water.
11. Location of ETP outlet flow meter and final discharge flow meter was inaccessible to take readings, data can't be maintained.
12. No sludge formation taking place.
13. Two number of borewells were found operational in EDMC Slaughter premises, the flow meter of only one of the borewell was found operational.
14. The overall compliance status of the unit found non-complying.
15. The analysis results of ETP samples found non-complying, in respect of Bio-Chemical Oxygen Demand (BOD) – 128 (30.0 mg/l), Chemical Oxygen Demand (COD) – 490 (250.0 mg/l) & Total Suspended Solids (TSS) – 77 (50.0 mg/l) against the notified discharge norms as per CTO.

In view of above, you are hereby asked to show cause why Environmental Compensation (EC) charges @ 60,000/- per day should not be imposed, as per "Polluter Pays" principle, for not operating the installed wastewater treatment systems, bye-passing the entire effluents into open drain thereby causing significant damage to the environment. Total applicable EC amount will be determined based on the number of days of violation.

Your reply along with Action Taken Report (ATR) wrt rectifying all the deficiencies should reach to this office within 7 days of receipt of this notice failing which, it shall be presumed that you have nothing to say in this regard and proposed EC will be confirmed and the directions for closure shall also be confirmed without any further reference to you.

This issues with the approval of the Chairman, DPCC.



In-Charge, WMC-III

1. The Additional Director  
Veterinary Services,  
Municipal Corporation of Delhi,  
Delhi Food Processing (Meat) Complex,  
Pocket-B, Near Fish & Poultry Market  
Ghazipur, Delhi-110096

2. M/s Qureshi International DS-MAX-FNF  
Consortium Pvt. Ltd.  
Delhi Food Processing (Meat) Complex,  
Pocket-B, Near Fish & Poultry Market  
Ghazipur, Delhi – 110096

**Dr. B.M.S. Reddy**  
Senior Environmental Engineer  
Delhi Pollution Control Committee  
4th & 5th Floor, ISBT Building,  
Kashmere Gate, Delhi, Delhi-110006

o/c

Encl: As above.

Copy to:

1. The Commissioner, Municipal Corporation of Delhi, Dr. S.P. Mukherjee Civic Centre,  
New Delhi, Delhi 110002
2. Director, Veterinary Services, Municipal Corporation of Delhi, Dr. S.P. Mukherjee  
Civic Centre, New Delhi, Delhi 110002



## DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building

Kashmere Gate, Delhi 110006

(Visit us at <https://www.dpccocmms.nic.in>)



Result No- DPCC/Comm/W/8708

Date:15/09/2023

### LAB REPORT

1. Name & Address of Unit : M/s.Delhi Food Processing Complex (meat) MCD Ghazipur Ghazipur Delhi-110096
2. Sampling Location : ETP Outlet
3. Date of sampling : 11/09/2023
4. Sample collected by : DPCC Lab
5. Control Measure (if any) : ETP
6. Nature of sample : Grab
7. Nature of Industry : Slaughter House with Boiler
8. Parameter analyzed and result

S. No.	Parameters	Outlet of ETP	Prescribed Standard
1	pH	7.4	5.5-9.0
2	Total Suspended Solids (TSS)	38	50.0
3	Oil and Grease	1.6	10.0
4	Total kjeldahl Nitrogen	14.8	50.0
5	Bio-Chemical Oxygen Demand (BOD) [3 days at 27°C]	24	30.0
6	Phosphates Total	1.2	5.0
7	Chemical Oxygen Demand (COD)	88	250.0

\*All parameters are in mg/l except pH

Dr Nandita Moitra  
I/C Water Laboratory

SSA/Analyst/JLA



## DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi 110006

F. No: DPCC/WMC-III/52/2020/6970

Dated: 22/09/2023

### CONSENT ORDER

Name of the Unit	: Delhi Food Processing Complex (Meat MCD, Ghazipur)
Address	: Pocket - B (Near Fish & Poultry Market), Ghazipur, Delhi - 110096
Consent Order No	: DPCC/WMC-III/
Date of issue	: 22.09.2023
Product/Activity	: Slaughterhouse with Boiler
Manufacturing Activities	: Slaughter of Sheep, Goat, Buffalo and Buffalo Calves
Category Name	: [RED]
Product Capacity	: 1500 Buffaloes and 13,500 Sheep/Goats per day

This Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **RED** Category. This consent is subjected to terms and conditions specified overleaf. This is **being issued with reference to your application ID8368403 valid from 14/09/2023 upto 13/03/2024.**

Incharge, WMC-III

**Dr. B.M.S. Reddy**  
Senior Environmental Engineer  
Delhi Pollution Control Committee  
4th & 5th Floor, ISBT Building,  
Kashmere Gate, Delhi, Delhi-110006